

ITEM NO.1, 1.1

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14201/2011
(Appeal against the final impugned judgment and order dated
24.02.2011 passed by the High Court of Uttrakhand at Nainital
in WP(S/B) No. 273/2010)

KHILENDRA SINGH

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.
(With prayer for interim relief)

Respondent(s)

WITH

SLP(C) No. 18584-18585/2012 (X)
(With appln. for stay with prayer for interim relief)

Date : 06-10-2017 These petitions were called on
for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Ajay Veer Singh Jain, Adv.
Mr. Atul Agarwal, Adv.
Mr. Uday Ram Bokadia, Adv.
Ms. Divya Garg, Adv.
Mr. Rahul Poonia, Adv.
Mr. Rakesh Kumar Khare, Adv.
Mohd. Irshad Hanif, AOR

Mrs. B. Sunita Rao, Adv.
Mrs. Neelam Chand, Adv.
Mr. Anurag, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s) Mr. Praveen Swarup, AOR
Mr. Ameet Singh, Adv.
Mr. R.K. Singh, Adv.

Mr. R. Sathish, AOR
Mr. Mohan Das K.K., Adv.
Mr. Rajesh Kumar, Adv.
Mrs. S. Geetha, Adv.

Mr. Rajesh K Singh, Adv.
Mr. Dushyant Parashar, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated in SLP(C) No. 18584-18585/2012, four weeks' time is granted to Union of India to file additional documents.

List the matter on a Tuesday after four weeks.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer